

Government have been pleased to enhance the existing rates of boarding charges in special hostels stipends, scholarships and Post-matric scholarships at a flat rate of Rs. 10 per students per month from 1st November, 1972.

Haryana

The State Government grants additional Hostel allowances at the rate of Rs. 15 to Scheduled Castes students living in the Hostels out of their own funds over and above the maintenance charges of Rs. 13 to Rs. 15 per month admissible under the Post-Matric Scholarship Scheme.

Kerala

Actual boarding and lodging charges are given to Scheduled Caste and Scheduled Tribe students (for Post-matric studies) staying in the College Hostel and recognised hostels. Hence the question of enhancement of boarding grants does not arise.

Boarding charges payable to the students admitted to the Cosmopolitan Hostels have been enhanced from Rs. 65 to Rs. 75 p.m. per student. The boarding grants payable to the boards of Welfare Hostel (for Pre-matric studies) is Rs. 45 p.m. per student. There is no proposal for the enhancement of boarding grant to the students staying in the above hostel at present.

Rajasthan

The rates of the aided hostels have already been enhanced to Rs. 55 per student per month for 5th to 8th classes and Rs. 60 per month per student for 9th to 11th classes with effect from 1st July, 1971, from Rs. 40 and Rs. 45 respectively, which amounts to 90 per cent the total expenditure incurred by the Voluntary Organisations.

Revocation of Licence issued to M/s. J. Stone and Company (India) Limited.

8939. **SHRI SAMAR GUHA:** Will

the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) whether Government propose to revoke the licence issued to **M/s. J. Stone and Company (India) Limited** for opening a new unit at **Thana Complex (Maharashtra)** in view of the resentment expressed by Government of West Bengal and by the Public and original refusal from **Maharashtra Government** for its setting up in the area; and

(b) if reply to part (a) is in the negative, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) The licence was issued to **M/s. J. Stone and Co Ltd.**, for manufacturing navigational aids in **Maharashtra** after examining the proposal on merits. Hence the fact that this activity will be undertaken in **Maharashtra** would not constitute grounds for revocation.

12 hrs.

RE. QUESTION OF PRIVILEGE

SHRI K. P. UNNIKRISHNAN (Badagara). Sir, I have given notice under rule 222, of a privilege motion against **Shri Madhu Limaye** and five others of the **Indian Express group**, I have seen you and you kindly permitted to raise the matter in the House.

MR. SPEAKER: You have given notice and sent a copy of the notice to **Shri Madhu Limaye**. **Shri Madhu Limaye** just sent me—(Interruptions)—he said that I should persuade you to withdraw it and he wanted me to ask you whether you will be prepared to withdraw it or not.

SHRI K. P. UNNIKRISHNAN:
We are not prepared to withdraw it.

MR. SPEAKER: If he says that it may be postponed till tomorrow and then he will be sending his reply....

SHRI K. P. UNNIKRISHNAN:
He has said something. He is present in the House, and let him say whether it is correct or not. There is no question of any detailed reply.

MR. SPEAKER: It was a holiday yesterday. It came late today. Let the reply come from him.

SHRI K. P. UNNIKRISHNAN:
He is present here. We do not withdraw it. Let him say whether it is correct or not.

MR. SPEAKER: We take it up tomorrow.

श्री. महेंद्र सिंह गिल (फ़िरोज़पुर) :
बम्बई में, मैं वहाँ था और वहाँ निमये जी ने कहा है। यह आज ही होना चाहिये।

श्री मधु लिमये (बाका) : अध्यक्ष जी, मैं कुछ कहूँ ?

अध्यक्ष महोदय अगर आप कहना चाहते हैं तो कहिए।

श्री मधु लिमये : मैंने कहा था अगर वापस नहीं लेना चाहते तो मेरा जवाब कल मिलेगा। आज ही मैंने सरमरी तौर पर देखा है, पढ़ा नहीं है। जवाब कल मिल जायेगा।

SHRI K. P. UNNIKRISHNAN:
There is no use postponing it. Let him say whether it is correct or not.

MR. SPEAKER: The Member has requested that if you are not accepting his request to withdraw it he will give a reply tomorrow. We will take it up tomorrow.

श्री मधु लिमये : ठीक है, कल जवाब मिल जायेगा, और केवल इतना ही नहीं कहूँगा बल्कि सारी बातें कहूँगा।

SHRI K. P. UNNIKRISHNAN:
The Member is present here. It is a straightforward question whether he has uttered it or not. He says he will go into it and give a detailed reply. The question is whether he has uttered those words on the Chowpatti beach or not; whether it has been factually reported by the *Indian Express* Bombay edition.

MR. SPEAKER: It is a simple question to Mr. Madhu Limaye; (*Interruptions*). May I request you to please sit down? Now, the question is whether he made that statement. It is a question of fact.

श्री मधु लिमये : अध्यक्ष महोदय, मैंने ईंडियन एक्सप्रेस की रिपोर्ट को देखना पड़ेगा, इन के पत्र को मैंने पढ़ना पड़ेगा। अध्यक्ष महोदय, आज ही मैं लखनऊ में आया, वहाँ आते समय मैंने आपका पत्र देखा, और उस का जवाब आपको कल मिल जायेगा। क्या आप 24 घण्टे का समय भी नहीं दे सकते ?

अध्यक्ष महोदय : ठीक है, कल आ जायेगा।

12.05 hrs.

PAPERS LAID ON THE TABLE

AIS (CONDUCT) RULES, 1973 AND ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1971-72

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